

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 13408/2023
(Arising out of impugned final judgment and order dated 09-08-2023
in CRMWP No. 6174/2023 passed by the High Court of Judicature at
Allahabad)

AMIT MITTAL

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 214009/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 214007/2023 - EXEMPTION FROM FILING O.T.)

ITEM NO. 62

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 15620/2023
([TO BE TAKEN UP ALONG WITH ITEM NO. 53 I.E. SLP(Cr1) No.
13408/2023.]..... FOR ADMISSION and I.R. and IA No.251599/2023-
EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA
No.251601/2023-EXEMPTION FROM FILING O.T.)

Date : 11-12-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Ashwani Garg, Adv.
Mr. Sameer Garg, Adv.
Mr. Akash Gupta, Adv.
Mr. Vijay Kumar, AOR

Mr. Shadan Farasat, Adv.
Mr. Rizwan, Adv.
Ms. Sachi Chopra, Adv.
Ms. Azadar Husain, Adv.
Ms. Nistha Sinha, Adv.
Ms. Swati Setia, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order to continue until further
orders.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

